

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 654/94

Transfer Application No:

16.12.94  
DATE OF DECISION:

M.R. Nonarkar

Petitioner

Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Mr. P.S. Lambat

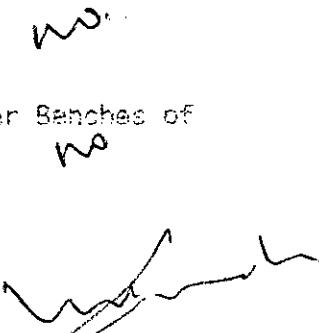
Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, V.C.

The Hon'ble Shri

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

  
V.C.,

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A.NO. 654/94

M.R. NONARKAR

..APPLICANT

v/s

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.

Appearance:

Mr. P.S. Lambat  
Counsel for the respondents

ORAL JUDGMENT: DATED: 16.12.1994  
(Per: M.S. Deshpande, Vice Chairman)

None for the Applicant. Mr. Lambat, Id. Counsel for the respondents. The applicant has sought a direction to the respondents to pay his gratuity together with interest at 18% per annum as it has been illegally withheld.

The respondents written statement shows that the applicant was paid Rs.38,940/- as gratuity on 25.11.1994 and there was no question of granting interest as three departmental inquiries were pending against him and the last inquiry was dropped on 16.4.1994. In view of this position no further orders are called for. The O.A. is disposed of.

  
(M.S. Deshpande)

Vice Chairman